
Act 26 of 1989

Keyword(s):
Academic Council, Affiliated Institution, Autonomous College, College,
Constituent College, Registered Graduate, Registered Teacher, Teacher of the
University, University
THE ANDHRA PRADESH UNIVERSITY ACTS
(AMENDMENT) ACT, 1989.*


[17th November, 1989.]


Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Fortieth Year of the Republic of India as follows:—

*Received the assent of the Governor on the 16th November 1983. For Statement of Objects and Reasons, please see the Andhra Pradesh Gazette, Extraordinary, Part 17-A, dated the 12th September, 1989 at Page 6.
1. This Act may be called the Andhra Pradesh University Acts (Amendment) Act, 1989.

2. In the Andhra University Act, 1925,—

(i) in section 13-A, for sub-section (1) the following sub-section shall be substituted, namely:—

"(1) The Finance Officer shall be a whole time officer of the University appointed by the State Government on such terms and conditions as may be prescribed by the rules made by the State Government in this behalf. He shall be the employee of the State Government and the salary, allowances, pension and other remuneration shall be paid in the first instance out of the consolidated Fund of the State and later recovered from the University;"

(ii) in section 18, in sub-section (1) under Class-I Ex-Officio Members, for item (3), the following shall be substituted, namely:—

"(3) the Secretary to Government in the Education Department or his nominee;
(4) the Secretary to Government in the Finance and Planning (Finance Wing) Department or his nominee; and
(5) the Director of Higher Education."

3. In Sri Venkateswara University Act, 1954,—

(i) in section 13-A, for sub-section (1), the following sub-section shall be substituted, namely:—

"(1) The Finance Officer shall be a whole time officer of the University appointed by the State Government on such terms and conditions as may be prescribed by the rules made by the State Government in this behalf. He shall be the employee of the State Government and the salary, allowances, pension and other remuneration shall be paid in the first instance out of the Consolidated Fund of the State and later recovered from the University."
(ii) in section 18, in sub-section (1), under Class-I Ex-Officio Members, for items (3) and (4), the following shall be substituted, namely:

"(3) the Secretary to Government in the Education Department or his nominee;

(4) the Secretary to Government in the Finance and Planning (Finance Wing) Department or his nominee;

(5) the Director of Higher Education; and

(6) the Executive Officer, Tirumala Tirupathi Devasthanams."

4. In the Osmania University Act, 1959.—

(i) in section 15-A, for sub-section (1), the following sub-section shall be substituted, namely:

"(1) The Finance Officer shall be a whole-time officer of the University appointed by the Government on such terms and conditions as may be prescribed by the rules made by the Government in this behalf. He shall be the employee of the Government and the salary, allowances, pension and other remuneration shall be paid in the first instance out of the Consolidated Fund of the State and later recovered from the University;"

(ii) in section 20, in sub-section (1) under Class-I Ex-Officio Members, for item (3), the following shall be substituted, namely:

"(3) the Secretary to Government in the Education Department or his nominee;

(4) the Secretary to Government in the Finance and Planning (Finance Wing) Department or his nominee; and

(5) the Director of Higher Education."

5. In the Kakatiya University Act, 1976.—

(i) for section 13, the following section shall be substituted, namely:—
"Finance Officer 13. The Finance Officer shall be a whole-time officer of the University appointed by the Government on such terms and conditions as may be prescribed by the rules made by the Government in this behalf. He shall be the employee of the Government and the salary, allowances, pension and other remuneration shall be paid in the first instance out of the Consolidated Fund of the State and later recovered from the University.".

(ii) in Statute 5, in clause (1), under Class-I Ex-Officio Members, for item (3), the following shall be substituted, namely:—

"(3) the Secretary to Government in the Education Department or his nominee;

(4) the Secretary to Government in the Finance and Planning (Finance Wing) Department or his nominee; and

(5) the Director of Higher Education.";

6. In the Nagarjuna University Act, 1976,—

(i) for section 13, the following section shall be substituted, namely:—

"Finance Officer 13. The Finance Officer shall be a whole-time officer of the University appointed by the Government on such terms and conditions as may be prescribed by the rules made by the Government in this behalf. He shall be the employee of the Government and the salary, allowances, pension and other remuneration shall be paid in the first instance out of the Consolidated Fund of the State and later recovered from the University.".

(ii) in Statute 5, in clause (1), under Class-I Ex-Officio Members, for item (3), the following shall be substituted, namely:—

"(3) the Secretary to Government in the Education Department or his nominee;"
(4) the Secretary to Government in the Finance and Planning (Finance Wing) Department or his nominee; and

(5) the Director of Higher Education.”;

7. In Sri Krishnadevaraya University Act, 1981,—

(i) for section 13, the following section shall be substituted, namely:

"Finance Officer 13. The Finance Officer shall be a whole time officer of the University appointed by the Government on such terms and conditions as may be prescribed by the rules made by the Government in this behalf. He shall be the employee of the Government and the salary, allowances, pension and other remuneration shall be paid in the first instance out of the Consolidated Fund of the State and later recovered from the University.”.

(ii) in Statute 5. in clause (1), under Class-I Ex-Officio Members, for item (3), the following shall be substituted, namely:

“(3) the Secretary to Government in the Education Department or his nominee;

(4) the Secretary to Government in the Finance and Planning (Finance Wing) Department or his nominee; and

(5) the Director of Higher Education.”.